

ON THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. 494 of 199 3.

DATE OF DECISION 4-6-1993

V.J. Sebastian _____ Applicant (s)

Mr. K. Shri Hari Rao _____ Advocate for the Applicant (s)

• Versus

Union of India rep. by _____ Respondent (s)
Secretary, Ministry of Defence and others

Mr. M. Gopalan, ACGSC _____ Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. Justice C. Sankaran Nair, Vice Chairman

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1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. To be circulated to all Benches of the Tribunal ?

JUDGEMENT

It is submitted by both sides that the Full Bench decision in T.A.K.732/87 governs the case on hand. In the light of the statement, it is declared that the applicant is entitled to receive 'relief on pension' (ignorable part of pension).

2. Application is allowed as above. No costs.

C. Sankaran Nair
C. Sankaran Nair, (J)
Vice Chairman

Dated 4th June, 1993.